



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMETARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
Srinagar/Jammu.

Subject:- Appointment of Mr. Rahul Dev Singh as Additional Advocate General at Punjab and Haryana High Court.

Government Order NO: 5373-LD(A) of 2017.
Dated : 25 - 10 - 2017.

Sanction is accorded to appointment of Mr. Rahul Dev Singh, Advocate as Additional Advocate General to look after the cases relating to State owned properties outside J&K, particularly in Punjab (Chandigarh and Amritsar) and Sirsa (Haryana) etc. against the available post created vide Government Order No. 2063-LD(A) of 2017 dated 08-06-2017 on the terms and conditions as indicated in Government Order No. 2062-LD(A) of 2017 dated 08-06-2017.

By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government

NO: LD(A)2016/35-I

Dated: 25 - 10 - 2017.

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Resident Commissioner, J&K New Delhi.
3. All Principal Secretaries to Government.
4. Principal Secretary to the Hon'ble Chief Minister.
5. All Commissioners/Secretaries to Government.
6. Principal Accountant General (A&E) Jammu.
7. Shri Shoeb Alam, Advocate-on-Record, Supreme Court of India, New Delhi.
8. Mr. Rahul Dev Singh, Additional Advocate General, J&K at Punjab and Haryana High Court.
9. All Officers of the Department of Law, Justice and Parliamentary Affairs.
10. Principal Private Secretary to Chief Secretary for information of the Chief Secretary.
11. Private Secretary to the Hon'ble Minister for Law and Justice for information of Hon'ble Minister.
12. Government Order file.
13. Concerned file.

(Achal Sethi)

Special Secretary to Government.